Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 06.02.2014

The meeting No.43/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 06.02.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.42/AM-14, dated 30.01.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 30.01.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.43/AM-14 dated 06.02.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 43/84-ALC3/2013 MEETING DATE : 06.02.2014

		Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:43/84-ALC3/2013 06.02.2014	Status: Deferred
	HQ File :01/84/050/00239/AM14/			Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is			

under examination of DIPP. It was decided to await the same and defer the case for re-listing on 27.02.2014.

		1	Meet No/Date:43/84-ALC3/2013 06.02.2014	Status: Deferred
2	HQ File :01/84/050/00290/AM14/		1	Defer Date: 06.03.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 06.03.2014.

	Case No.:19/39/84-ALC3/2013	, , , , , , , , , , , , , , , , , , ,	I	Status: Deferred
3	HQ File :01/84/050/00291/AM14/		l l	Defer Date: 06.03.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 06.03.2014.

Case No.:8/39/84-ALC3/2013			Status: Deferred
HQ File :01/84/050/00280/AM14/			Defer Date: 06.03.2014
		18.11.2013	06.03.201

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 06.03.2014.

Case No.:23/39/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	06.00.0014	Status: Approved
HQ File :01/84/050/00295/AM14/	RLA File :05/23/040/00333/AM14/	Lic.No/Date:0510371207 18.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Silk	2050 Nos.	100% Silk dyed woven	1722 Sq.
	dyed woven fabric, GSM-143+/-		fabric, GSM-143+/-10%	meter
	10%, Style: OLYVIA EYELET			
	TOP			
2.	Ladies Jacket made of 100%	650 Nos.	100% Tencel dyed woven	2113 Sq.
	Tencel dyed woven fabric, GSM-		fabric, GSM-210+/-10%	meter
	210+/-10%, Style: WO42U01			
3.	Ladies Short made of 100%	3740 Nos.	100% Cotton lace dyed	1122 Kgs.
	Cotton lace dyed knitted fabric,		knitted fabric, GSM-	_
	GSM-330+/-10%, Style:		330+/-10%	
	CARRIE LACE SHORT			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Deferred
HQ File :01/84/050/00263/AM14/	Defer Date: 06.03.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to

DC(MSME) alongwith relevant papers for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

		1	I	Status: Deferred
7	HQ File :01/84/050/00267/AM14/		l l	Defer Date: 06.03.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 06.03.2014.

II I	'	06.02.2014	Status: Approved
HQ File :01/84/050/00289/AM14/		Lic.No/Date:3110061137 22.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester Corded composite strap for	22,233.600	High Tenacity Polyester	11,520 Kgs.
	industrial packing, width-13mm,	Kgs.	yarn (3300 Dtex, 4400	
	16mm, 19mm, 25mm & 32mm (Net		Dtex)	
	content of Polyester yarn- 11,130			
	Kgs.)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/39/84-ALC3/2013	J	06.02.2014	Status: Approved
HQ File :01/84/050/00286/AM14/		Lic.No/Date:0510372651 05.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Other Garments (Top)	23,663	60% Viscose 40% Polyester	47,326 Sq.
	made of 60% Viscose 40%	Nos.	woven dyed fabric, GSM-	meter (@
	Polyester woven dyed fabric,		76+/-10%, width- 56"	2.00 sq.
	GSM-76+/-10%, Style: Ninni			meter per
				piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/43/84-ALC3/2013	l ,	06.02.2014	Status: Approved
HQ File :01/84/050/00337/AM14/		Lic.No/Date:0810128523 30.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

	submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.24/AM-14 held on 19.09.2013 as detailed below:-						
10		S.No.	Export Product	Export	Import item	Quantity	
			-	Quantity	•	allowed	
		1.	Woven fabric of synthetic staple fibre	2,00,000	Relevant Manmad	e 1,58,400	
			mixed mainly or solely with manmade	Kgs.	Fibre	Kgs.	
			filaments containing 72% manmade		Relevant Manmad	e 58,800 Kgs.	
			fibre & 28% manmade filament yarn		Filament Yarn		
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						

MANUAL AGENDA CASE

(11)

Case No.469	M/s Gaurav International, Gurgaon
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/187/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510352488 dated 26.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(12)

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	Case No.470	M/s Gaurav International, Gurgaon
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NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/174/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510337980 dated	
31.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(13)

Case No.471	M/s Gaurav International, Gurgaon
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/173/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No.0510337410 dated	
18.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(14)

Case No.472	M/s Gaurav International, Gurgaon
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/108/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510210180 dated 08.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(15)

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	Case No.473	M/s Richa Global Exports (P) Ltd., New Delhi
	NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/256/AM-14/DES-V
	Amendment in the ITC (HS) Code as	gainst Advance Authorization No.0510368905 dated 21.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the ITC (HS) Code of export product from 61140299 to 61149090. The Committee, after deliberations agreed with the request of applicant firm and decided to amend the ITC (HS) Code of export product from 61140299 to 61149090.

(16)

Case No.474	M/s Richa Global Exports (P) Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/218/AM-14/DES-V
Amendment in the ITC (HS) Code as	gainst Advance Authorization No.0510368506 dated 15.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the ITC (HS) Code of export product from 61040202 to 61044990. The Committee, after deliberations agreed with the request of applicant firm and decided to amend the ITC (HS) Code of export product from 61040202 to 61044990.

(17)

Case No.475	M/s Richa Global Exports (P) Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/257/AM-14/DES-V
Amendment in the ITC (HS) Code as	gainst Advance Authorization No.0510370452 dated 07.11.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the ITC (HS) Code of export product from 62110299 to 62114990. The Committee, after deliberations agreed with the request of applicant firm and decided to amend the ITC (HS) Code of export product from 62110299 to 62114990.

(18)

Case No.476	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/126/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated	
17.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/108/2013-14/Hosy., dated 06.02.2014 as detailed below:-

,	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Men's Shirt (Full Sleeve) made of	1850 Nos.	100% Cotton yarn dyed	3.40 Sq.
		100% Cotton yarn dyed woven		woven fabric, GSM-110+/-	meter per

fabric, GSM-110+/-10%, Sty	e	10%, width-58"	piece	
No.78434211-C				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.477	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/123/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated	
13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/109/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 73% Cotton	200 Nos.	73% Cotton 27% Silk	6.51 Sq.
	27% Silk woven fabric, GSM-50+/-		woven fabric, GSM-50+/-	meter per
	10%, Style No.33R133Y250		10%, width-54"	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.478	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/122/AM-14/DES-V

Fixation of input output norms against Annual Advance Authorization No.0510314446 dated 13.01.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/110/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Shirt (Half Sleeve) made of	8150 Nos.	100% Cotton yarn dyed	2.29 Sq.
	Shell:100% Cotton yarn dyed woven		woven fabric, GSM-105+/-	meter per
	fabric, GSM-105+/-10% & Trims:		10%, width-56"	piece
	100% Cotton yarn dyed woven		100% Cotton yarn dyed	0.18 Sq.
	fabric, GSM-128+/-10%, Style		woven fabric, GSM-128+/-	meter per
	No.41S9056		10%, width-60"	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

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Case No.479	M/s Orient Craft Ltd., New Delhi		
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/124/AM-14/DES-V		
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated			
13.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/111/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls' Dress made of Shell:100%	4500 Nos.	100% Polyester woven	4.61 Sq.
	Polyester woven fabric, GSM-21+/-		fabric, GSM-21+/-10%,	meter per
	10%, Style No.883716 & 879112		width-58"	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.480	M/s Orient Craft Ltd., New Delhi		
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/120/AM-14/DES-V		
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated			
13.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/113/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cushion cover size-45 cms X 45 cms	1250 Nos.	82% Rayon 18% Silk	0.29 Sq.
	front made of 82% Rayon 18% Silk		velvet dyed woven fabric,	meter per
	velvet dyed woven fabric, GSM-		GSM-180+/-10%, width-	piece
	180+/-10%, Style: Romantic Silk		44"	
	Rayon Velvet Cushion			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.481	M/s Orient Craft Ltd., New Delhi		
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/121/AM-14/DES-V		
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated			
17.07.2013			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/112/2013-14/Hosy., dated 06.02.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Shirt (Full Sleeve) made of	2050 Nos.	100% Cotton yarn dyed	3.40 Sq.
	Shell:100% Cotton yarn dyed woven		woven fabric, GSM-106+/-	meter per
	fabric, GSM-106+/-10%, Style		10%, width-58"	piece
	No.78434201-C			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.482	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/150/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated	
17.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(25)

Case No.483	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/151/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510336494 dated	
04.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(26)

Case No.484	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/152/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated	
13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(27)

Case No.485	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/153/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510359866 dated	
16.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(28)

Case No.486	M/s Orient Craft Ltd., New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/171/154/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated	

13.01.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.03.2014.

(29)

Case No.487	M/s Magsons Exports, New Delhi
NC 43/AM-14, dt. 06.02.2014	File No.01/84/50/063/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510355234 dated 24.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of front 100%	44,015	100% Polyester printed woven	32,140 Sq.
	Polyester printed fabric , GSM-	Nos.	fabric, GSM-68+/-10%,	meter
	68+/-10% and back made of		width-56"	
	100% Polyester solid dyed fabric,		100% Polyester solid dyed	23,508 Sq.
	GSM-68+/-10%, (Style No.5831)		woven fabric, GSM-68+/-	meter
			10%, width-56"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.488	M/s Loyal Textiles Mills Ltd., Kovilpatti, Tamil Nadu	
NC 43/AM-14, dt. 06.02.2014	File No.01/84/162/261/AM-10/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization Nos.3510029331 dated 02.03.2010, 3510030915 dated		
14.07.2010, 3510035256 dated 26.08.2011 and 3510035275 dated 26.08.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the report of the O/o the Textile Commissioner, Mumbai on the representation of the applicant firm for enhancement of input output norms for export of technical fabric and garments with flame retardant finish. The Committee, after deliberations decided to re-consider the proposals of applicant firm ratified after 27.12.2011 keeping in view the report of the Textile Commissioner, Mumbai. However, the value limitation for respective Advance Authorizations will remain unchanged.
